

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. III

Service Tax Appeal No. 53072 of 2018

(Arising out of Order-in-Appeal No. 502(CRM)ST/JDR/2018 dated 29.05.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jodhpur-Rajasthan)

Jain Spinners

C-6, Aakar Tower, Gandhi Nagar,
Bhilwara (Rajasthan)

Appellant

VERSUS

**Commissioner of Central Goods And
Service Tax, Udaipur (Rajasthan)**

Respondent

Appearance

Ms. Kainaat, Advocate – for the Appellant.

Shri S.K. Rai, Authorized Representative – for the Respondent

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 17/01/2024

Final Order No. 50091/2024

Binu Tamta

Both sides agree that the matter has been settled under the SVLDR Scheme. Hence, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Binu Tamta)
Member (Judicial)

(Hemambika R. Priya)
Member (Technical)

RM

